and staff agitations, indiscriminate alarm chain pullings, accidents, etc.

Papers land

- (b) Yes, on 19-10-1973.
- (c) Every endeavour is made to rain these trains to time. Their running is watched at divisional level and all avoidable detentions are taken up with the staff concerned.]

## Gut in the crude oil supplies by Caltex 450. SHRI M. K. MOHTA:

on HETT THAT IN VILLAN.

Will the Minister of PETROLEUM AND GHEMICALS be pleased to state and (a) whether Caltex has recently decided to cut crude oil supplies for its refinery at Visakhapatnam; that is at it radiated (d)

- (b) if so, the extent of cut in the supplies and the reasons therefor;
- (c) whether any other foreign oil company operating in India has also decided to cut its supplies; and
- (d) if so, what are the details thereof and its likely impact on price rise of crude oil and the steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & CHE-MICALS (SHRI SHAH NAWAZ KHAN):

(a) to (c) The use of oil as a weapon by the Arabi poils producing countries for political purposes has resulted print an overall reduction in the production of crude oil in the Arab oil producing and exporting countries. This has caused a total reduction in the availability of crude oil to the foreign oil companies who market bulk of the crude oil preduced in these countries. It has these foreign oil companies having constal promeries in India have therefore infimited that they have been left with no other options but his strictly plotate their reduct total crude.

oil availability amongst all of their refineries and customers, including their refineries in India. They have further assured that they are pot diverting any of the crude oil supplies meant for India to any other country to which exports have been banned by the Arab Governments.

(d) The precise details of the reductions in crude oil availability on account of the three foreign oil companies are not yet available. However, there will be no impact of any reduction in crude oil supplie by these oil companies either on the price of crude oil or on the rices of effect oil products.

7 † 12 Noon

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- PAPERS LAID ON THE TABLE

## Notification under Delimitation Act. 1972

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITH RAJ SINGH CHAUDHURY) Sir, I beg to 1 mm the Facile a copy (in Frigitsh and Litaly) of the Delimitation Commission of India Notification S.O. No. 553(E) dated the 18th Catober, 1973 issued under subsection (1) of section (1) of the Delimitation (ct. 1972 [P) ced in Library Scenario (1) of section (1) of the Delimitation (ct. 1972 [P) ced in Library Scenario (1) of section (1) of section (1) of section (1) of section (1) of the Delimitation (ct. 1972 [P) ced in Library Scenario (1) of section (1) of sec

Natification of Ministry of Lawy Justice and Company Affairs 100 271 3

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, FIGURE AND COMPANY AFFAIRS FISHRI BEDABRATA BARUA): Sir, I beg to lay on the Table, a copy (in English matrified) of the Ministry of Law, Justice and Company Affairs) Notification G.S.R. (No.) 494(E), dated the 30th October, 1973, publishing alterations in Schedule VI to the said Act, under sub-section (3) of section 641 of the Companies Act, 1956 [Placed in Library See No. LT-5741/73]